

CBI Case No. 435/2019  
CBI Vs. Suresh Dua & Anr.

25.06.2020

Present: None for CBI.  
None for accused persons.

In pursuance to the court notice, learned PP for CBI has intimated through whatsapp that deficient copies of documents can only be supplied by the IO once the courts resume normal functioning.

Learned counsels for both the accused persons have also sent intimations that they are unable to conduct proceedings through video conferencing.

As such, no proceedings can be conducted through video conferencing in this matter.

Put up on 04.07.2020 as earlier fixed.



(Sanjay Bansal)  
Spl. Judge (PC Act) CBI-16  
RADC, New Delhi.  
25.06.2020